

- (a) whether some Indian Doctors and army personnel were killed in Somalia recently;
- (b) if so, the details thereof;
- (c) the amount of compensation given to the families of the deceased; and
- (d) the number of Indian doctors and army personnel in Somalia at present?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). Ten Indian Army personnel deployed in UN Peace Keeping Mission in Somalia including three doctors were killed in two separate incidents on 22nd August and 31 August 1994,

(c) A Statement is attached.

(d) A total of 4989 personnel, including 29 doctors, were deployed with UNOSOM II in Somalia. At present, the contingent is in the process of being deinducted. By 15th December 94, 2088 personnel have returned to India.

STATEMENT

For the troop contingent including Staff Officers deployed in UN Peace Keeping operations, as per UN Regulations, in cases of death, injury or illness attributable to service, UN reimburses payments made by Governments based on their National Legislations and/or Regulations. As per Government orders, death, injury or illness during the peace keeping operations at Somalia will be treated as battle casualties and be covered for liberalised pensionary awards. Apart from the pensionary benefits, the families would also be entitled to death benefit from Army Group Insurance if the deceased was covered. Sometimes grants are also given from Army Wives Welfare Association fund; Disabled Army Personnel, Widow and Orphans Fund and Army Officers Benevolent Fund on the merit of the case.

[Translation]

Cold Storages

2321. SHRI RAM PUJAN PATEL. Will the PRIME MINISTER be pleased to state:

- (a) whether it is compulsory to get cold storages insured;
- (b) if so, whether the farmers are entitled to get compensation in case their goods stored therein are damaged; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) (a) In the States of Uttar Pradesh, West Bengal and Punjab, it is compulsory to get all cold storages insured. In other States, in the case of Co-operative cold storages, it is compulsory to get cold storages insured.

(b) In the case of insured cold storages the farmers are entitled to get compensation in case of damage to the goods stored therein. In other cases the matter is mutually

settled by cold storage owner and the farmers. When there is any dispute between the farmers and the cold storage owner, the matter is decided by the designated Licensing Officer.

(c) does not arise.

Employment Policy

2322. SHRI RAM TAHAL CHOUDHARY
SHRI LALL BABU RAI:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of policy emphasis on creating employment under the Eighth Five Year Plan; and

(b) the extent to which the above policy has proved successful to create additional employment in both public and private sectors?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) (a) The employment strategy in the Eighth Five Year Plan lays stress on a geographically and cropwise diversified agricultural growth, development of agro-based and allied activities, of non-agricultural, particularly manufacturing activities, in rural areas and small and the decentralised manufacturing sector, expansion of programmes of construction of infrastructure and residential accommodation and promotion of the growth of the services and the informal sector activities, besides streamlining existing special employment programmes

(b) Estimates of additional employment generated during the first two years of the Eighth Plan are given below:

Year	Increase or decrease in employment		
	Total	Public Sector	Private Sector
1992-93	6.38	0.18	6.20
1993-94	5.59	(-)-0.51	6.10

[English]

Foreign Investment

2323. SHRI SOMJIBHAI DAMOR
SHRI SHANKERSINH VAGHELA:
SHRI R. JEEVARATHINAM:
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) the details of the amount approved and invested by foreign investors including NRIs in the country so far, state-wise;

(b) the share of Non-Resident Indians in this investment.

(c) the incentives given or being given to the foreign investors for establishing industry in the country; and

(d) the steps being taken by the Government to attract

more foreign investment, particularly in the States having more potential in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SAHI (a) and (b): A Statement-I showing the amount of foreign direct investment including investment by NRIs approved and invested by foreign investors and NRIs in the country during the period from 1991 to 1994 (upto October) is attached.

A Statement-II of State-wise break-up of foreign direct investment (including NRI investment) approved from January, 1993 to October, 1994 is attached. State-wise data prior to 1993 were not centrally maintained.

(c) and (d). Various policy measures initiated for attracting foreign investment are detailed in the Statement on Industrial Policy laid on the Table of the House on 24th July, 1991. While leaving the choice of location to the commercial judgement of entrepreneurs including foreign investors, the Government supplements the industrialisation efforts of State Governments through the Growth Centre Schemes, Tax Holiday in backward areas and Transport Subsidy.

STATEMENT I

Details of Foreign Direct Investment Including Investment by NRIs Approved and Invested by foreign Investors and NRIs During 1991 to 1994 (Up to October)

(Rs. In Crores)

Year	Foreign Direct Investment Approved (Including NRIs)	Actual Inflow of Foreign Direct Investment (Including NRIs)	Total amount of FDI (including NRI) actually invested	Total amount of NRI investment made under 40% and 100% Scheme
1991	534.11	19.70	351.43	160.25
1992	3887.54	439.13	675.22	147.96
1993	8859.33	1043.32	1786.00	559.61

1	2	3	4	5
1994 (upto Oct.)	16743.03 (Including Euro-issues of Rs. 4551.09 crores)	430.74	2220.86	913.59

STATEMENT-II

State-wise Break up of Foreign Investment Approvals From January, 1993 to October, 1994

State	Investment Approved (Rs. in Million)
Maharashtra	50990.52
Delhi	25497.82
Gujarat	17609.80
Tamil Nadu	11601.62
West Bengal	10149.51
Andhra Pradesh	10173.53
Orissa	6134.86
Madhya Pradesh	7936.58
Punjab	4957.67
Rajasthan	2762.51
Haryana	2416.59
Karnataka	2361.08
Uttar Pradesh	1175.86
Pondicherry	1113.18
Chandigarh	715.35
Bihar	709.69
Goa	399.55
Dadra & Nagar Haveli	351.64
Kerala	352.34
Himachal Pradesh	122.49
Daman & Diu	54.78
Anandaman & Nicobar	9.60
Assam	2.74
Other (State not indicated)	36494.96
Total	199089.24

[Translation]

NRI Investment

2324. SHRI R. JEEVARATHNAM: Will the PRIME MINISTER be pleased to state:

(a) the details of Non-Resident Indians from Singapore who have come forward to invest in Tamil Nadu during the current financial year; and